



**DATE**; 18th July, 2022

To,
The Registrar,
National Company Law Tribunal,
Mumbai Bench at Mumbai

REF: BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL

**MUMBAI BENCH AT MUMBAI** 

Company Petition No. IB/ 526/MB/2021

**In the matter of:** 

Reliance Commercial Finance Limited ... Petitioner/

**Financial Creditor** 

V/s

M S Railtech Consultants Private Limited ... Respondent/

**Corporate Debtor** 

Dear Sir/Ma'am,

I have been appointed as the Interim Resolution Professional in the captioned matter by way of Order dated 19<sup>th</sup> April 2022. The Order was uploaded / made available to me on 29<sup>th</sup> June 2022.

**Be pleased to take on record** "the Report certifying <u>List of Creditors of M S Railtech Consultants Pvt.</u> <u>Ltd.</u>" filed under Regulation 13 (2) (d) of the CIRP Regulations, filed on behalf of the IRP, in the captioned matter.

Kindly acknowledge the receipt of the same

Yours faithfully,

**SDS Advocates** 

**Advocate for the Interim Resolution Professional** 



#### **RECEIPT**

Transaction Ref.No. 1807220020236 Dated: Jul 18 2022 5:39PM

Received from <u>M/S. RELIANCE COMMERCIAL FINANCE LIMITED</u> with Transaction Ref.No.1807220020236

<u>Dated</u> <u>Jul 18 2022 5:39PM</u> the sum of <u>INR 1000 (One Thousand Only )</u> through Internet based Online payment in the account of

FILING FEE(MUMBAI), , List of Creditors of M/s Railtech Consultants Pvt Ltd.

Disclaimer:- This is a system generated electronic receipt, hence no physical signature is required for the purpose of authentication

Printed On: 18-07-2022 05:40:47

### BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH AT MUMBAI L. A. Company Petition No. IB/ 526/MB/2021

(Under Section 7 of Insolvency and Bankruptcy Code, 2016 read with Rule 4 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016)

In the matter of:

Reliance Commercial Finance Limited

... Petitioner/ Financial Creditor

V/s

M S Railtech Consultants Private Limited

... Respondent/ Corporate Debtor

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SDS ADVOCATES

Advocates for the Interim Resolution Professional

No.155, 15th floor, Maker Chambers -III,

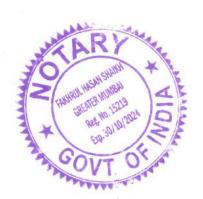
Nariman Point, Mumbai 400 021

Maharashtra, India

Email: sds@sdsadvocates.com,

disha@sdsadvocates.com

Ph: +91(0)22-35656191 (Ext. 108)



### BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL

### MUMBAI BENCH AT MUMBAI I. A. \_\_\_\_

12022

Company Petition No. IB/ 526/MB/2021

(Under Section 7 of Insolvency and Bankruptcy Code, 2016 read with Rule 4 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016)

In the matter of:

Reliance Commercial Finance Limited

... Petitioner/

Financial Creditor

V/s

M S Railtech Consultants Private Limited

... Respondent/

Corporate Debtor

### MEMO OF PARTIES

### DETAILS OF THE FINANCIAL CREDITOR / COUNSEL

Name:

SDS Advocates

Address:

155, 15th floor, Maker Chambers -III,

Nariman Point, Mumbai 400 021

Maharashtra, India

Email:

sds@sdsadvocates.com, disha@sdsadvocates.com

Mob:

+91 9167688370, +91(0)22-35656191 (Ext. 108)

### DETAILS OF THE CORPORATE DEBTOR

Name:

M S RAILTECH CONSULTANTS PRIVATE LIMITED

Address:

B-12 Atharva Apt, Plot No. 57, Sec no.1, P.C.N.T.D.A,

Indrayani Nagar, Bhosari, Pune MH 411026 IN

Email:

mohit@msrailtech.com

### DETAILS OF THE INTERIM RESOLUTION PROFESSIONAL

Name:

Mr. Pankaj Sham Joshi

Address:

9, Sudarsan CHS, Mahant Road, Vile Parle (East), Mumbai 400 057,

Maharashtra, India

Email:

pjoshi.ip@gmail.com





### BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH AT MUMBAI

INTERLOCUTORY APPLICATION \_\_\_\_ | 2022

Company Petition No. IB/ 526/MB/2021

(Under Section 7 of Insolvency and Bankruptcy Code, 2016 read with Rule 4 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016)

#### In the matter of:

Reliance Commercial Finance Limited

... Petitioner/ Financial Creditor

V/s

M S Railtech Consultants Private Limited

... Respondent/Corporate Debtor

LIST OF CREDITORS OF M S RAILTECH CONSULTANTS PRIVATE LIMITED

FILED UNDER REGULATION 13(2)(d) OF INSOLVENCY AND BANKRUPTCY

BOARD OF INDIA (INSOLVENCY RESOLUTION PROCESS FOR

CORPORATE PERSONS) REGULATIONS, 2016

- 1. The captioned Company Petition filed by Reliance Commercial Finance Ltd. Limited under Section 7 of the Insolvency and Bankruptcy Code ("Code") for initiating Corporate Insolvency Resolution Process ("CIRP") against M S Railtech Consultants Private Limited ("Corporate Debtor") was admitted by National Company Law Tribunal, Mumbai Bench ("Tribunal") vide Order dated 19th April 2022 attached at "Annexure A".
- 2. By way of the said Order dated 19<sup>th</sup> April 2022, the Tribunal also appointed Mr. Pankaj Sham Joshi as the Interim Resolution Professional ("IRP") in respect of the Corporate Debtor. The said Order was communicated to the IRP on 27<sup>th</sup> June 2022.
- 3. The registered office of the Corporate Debtor is situated at B -12, Atharva Apartments, Plot No. 57, Sector No. 1, P C N T D A, Indrayani Nagar, Bhosari, Pune 411026

n compliance with Section 13 and Section 15 of the Code read with Regulation 66

Insolvency and Bankruptcy Board of India (Insolvency Resolution process f



Persons) Regulations, 2016 ("CIRP Regulations"), the IRP caused publication of Public Announcement inviting claims from creditors of the Corporate Debtor [Form-A] on 29<sup>th</sup> June 2022 (within 3 days of appointment) in Financial Express (English newspaper) and Loksatta (Marathi newspaper) having wide circulation in Pune, thereby:

- (a) intimating about the commencement of CIRP against M S Railtech

  Consultants Private Limited, and,
- (b) calling upon the creditors of the Corporate Debtor to submit their claims against the Corporate Debtor along with proof on or before 11th July 2022.

Announcement published in the Mumbai editions of Financial Express (English newspaper) and Loksatta (Marathi newspaper) on 29<sup>th</sup> June 2022.

- 5. The Corporate Debtor does not have any website. The IRP, following provisions of Regulation 12 (2) (b) ii, engaged consultants to develop a website and uploaded the Admission Order dated 19.04.2022 and Publications of Form A in Financial Express and Loksatta on the website. The website for purpose of CIRP is https://cirprailtech.com

  The IRP following the provisions of Regulation 12 (2) (b) iii intimated the IBBI (Board) of initiation of CIRP against the Corporate Debtor and uploaded the Public Announcement at the website of the Board designated for this purpose.
- The last date of submission of claims by the creditors of the Corporate Debtor as per the Public Announcement was 11<sup>th</sup> July 2022.
- 7. The Public Announcement called upon the financial creditors, operational creditors, workmen, employees and/ or other creditors to submit their claims along with proofs in the forms prescribed under Regulation 8 of the CIRP Regulations. Separately the IRP intimated the ROC-Pune and has also filed the form INC-28. The IRP intimated (by email), the Income Tax Department, the GST department, the EPFO as also the known

financial creditors of the Corporate Debtor, of the commencement of CIRP.

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IP Reg. No BBI/IPA-00: IP-N00507 8. At the end of the last date for filing claims against the Corporate Debtor i.e. 11<sup>th</sup> July 2022, the IRP received only one claim from a Secured Financial Creditor, the details of which are as given below:

Sr. No.	Name of the Creditor	Nature of Creditor	Amount of claim (in Rs.)
1.	Reliance Commercial Finance Limited	Secured Financial Creditor	2,84,85,794.25/-
	Total		2,84,85,794.25/-

- 9. The IRP has not received claims from any other financial creditors or operational creditors or from any Workman/ employee/ Authorised representative of workmen and employees till the last date for submission of claim i.e. 11<sup>th</sup> July 2022. The claims received after the last date of submission will be verified and if admitted such claims will be included in the List of Creditors, updated time to time.
- 10. The IRP has duly verified the claims of the creditor based on the documents which have been made available by the creditor.
- 11. Accordingly, the following is the List of Creditors (LOC) of the Corporate Debtor prepared by the IRP under Regulation 13 of CIRP Regulations as on 11.07.2022:

Sr. No.	Name of the Creditor	Nature of Creditor	Amount of claim (in Rs.)	Amount of claim admitted (in Rs.)	Security Interest (if any)
1.	Reliance Commercial Finance Ltd.	Secured Financial Creditor	2,84,85,794.25/-	2,84,85,794.25/-	Hypothecation of Equipments
		Total	2,84,85,794.25/-	2,84,85,794.25/-	







12. The IRP is separately filing a report certifying Constitution of Committee of Creditors in respect of the Corporate Debtor prepared under Regulation 17 of the CIRP Regulations.



Mr. Pankaj Sham Joshi Interim Resolution Professional

In the matter of M S Railtech Consultants Pvt. Ltd. IP No. IBBI/IPA-002/IP-N00507/2017-2018/11556

Place: Mumbai Date: 18.07.2022





### **Annexure - A**

# NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH COURT- V

12) C.P. (IB)/526(MB)2021

CORAM:

SMT. ANURADHA SANJAY BHATIA Member (Technical) SMT. SUCHITRA KANUPARTHI Member (Judicial)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.04.2022.

NAME OF THE PARTIES:

Reliance Commercial Finance Limited

VS

M. S. Railtech Consultants Pvt Ltd

### UNDER SECTION 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

### ORDER

- 1. Reliance Commercial Finance Limited (hereinafter called 'Petitioner') has sought the Corporate Insolvency Resolution Process of M. S. Railtech Consultants Private Limited (hereinafter called the 'Corporate Debtor') on the ground, that the Corporate Debtor committed default to the extent of Rs. 2,31,06,316.83 including applicable interest as provided under Section 7 of Insolvency and Bankruptcy Code, 2016 (hereinafter called the 'Code') read with Rule 4 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016.
- 2. Counsel for the Petitioner submits that several agreements were executed between the Petitioner and Corporate Debtor. The Corporate Debtor had availed two Term Loan against the Hypothecation of equipment. The first Term Loan was of Rs. 68,85,598/- against the hypothecation of equipment and the said amount was sanctioned on 29.12.2015. Further, the date of disbursement for the same have been made on 31.12.2015. The terms and conditions of the sanction letter dated 29.12.2015 shows that the tenure was 48 months and amount of EMI Of Rs. 1,95,140/- was payable from time to time.
- 3. Another Term Loan was for an amount of Rs. 1,27,07,000/- and the same was sanctioned on 16.01.2016. Further, the date of disbursement for the same have been made on 18.01.2016. The terms and conditions of the







- sanction letter dated 16.01.2016 shows that the tenure was 60 months and amount of EMI Of Rs. 3,09,010/- was payable from time to time.
- 4. The Petitioner has secured the payment by way of Demand Promissory Note dated 29.12.2015 and 16.01.2016. Further, there is a first charge created by way of hypothecation on the following equipment which is mentioned as below:
  - A. For the First Term Loan:
    - Automatic Placement Machine T-11L-1200V from Pune Engineering.
    - Radixpower Diseal Engine Mahindra Make from Pune Engineering.
  - B. For the Second Term Loan:
    - i. Vertical Machine Centre from Pune Engineering.
    - ii. Pressure die casting machine from Pune Engineering.
    - iii. Robo Vertical Machine Centre from Pune Engineering.
  - 5. The Petitioner has enclosed the master data which shows the charges payable on the properties of the Corporate Debtor. Further, the Petitioner has also enclosed CIBIL report dated 21.01.2021 which demonstrate the default of payment of the outstanding dues. The Petitioner has also enclosed the statement of account for both term loans which demonstrates that there was default of payment.
  - 6. The Petitioner has issued recall notice dated 15.04.2017 and 18.04.2017 and has sought for repayment of the entire amount. Further, the Petitioner has enclosed the schedule for repayment of the loan along with the Petition.
  - 7. Heard the Ms. Disha Shah, Advocate appearing for the Petitioner. None appeared for the Respondent despite publication of notice in two newspapers. The Respondent herein is set ex-parte.
- 8. This Bench is of the considered view that there is a debt and default of non-payment of monies in the said term loan amount and the









Corporate Debtor has failed to pay the said outstanding debt despite recall notice. Hence, the Petition deserves to be admitted.

- 9. On going through the submissions made by the Learned Counsel for the Petitioner and on perusing the documents produced on record, it is understood that the Corporate Debtor has defaulted in repayment of debt. Hence, owing to the inability of the Corporate Debtor to pay its dues, this is a fit case to be moved u/s 7 of the I&B Code.
- 10. Considering the above facts, we come to conclusion that the nature of Debt is a "Financial Debt" as defined under section 5 (8) of the Code. It has also been established that there is a "Default" as defined under section 3 (12) of the Code on the part of the Debtor. The two essential qualifications, i.e., existence of 'debt' and 'default', for admission of a Petition under section 7 of the I&B Code, have been met in this case. Besides, the Company Petition is well within the period of limitation.
- 11. As a consequence, keeping the aforesaid facts in mind, it is found that the Petitioner has not received the outstanding Debt from the Corporate Debtor and that the formalities as prescribed under the Code have been completed by the Petitioner, we are of the conscientious view that this Petition deserves 'Admission'.
- 12. Further that, we have also perused the Form 2 i.e., written consent of the proposed Interim Resolution Professional submitted along with this Application/Petition by the Financial Creditor and there is nothing on record which proves that any disciplinary action is pending against the said proposed Interim Resolution Professional.
- 13. The Petitioner has proposed the name of Insolvency Professional. The IRP proposed by the Petitioner, Mr. Pankaj Sham Joshi, having Email ID- pjoshi.ip@gmail.com and having registration No. IBBI/IPA-002/IP-N00507/2017-18/11556, is hereby appointed as Interim Resolution Professional to conduct the Insolvency Resolution Process.









- 14. Having admitted the Petition/Application, the provisions of Moratorium as prescribed under Section 14 of the Code shall be operative henceforth with effect from the date of order, and shall be applicable by prohibiting institution of any Suit before a Court of Law, transferring/encumbering any of the assets of the Debtor etc. However, the supply of essential goods or services to the "Corporate Debtor" shall not be terminated during Moratorium period. It shall be effective till completion of the Insolvency Resolution Process or until the approval of the Resolution Plan prescribed under Section 31 of the Code.
- 15. That as prescribed under Section 13 of the Code on declaration of Moratorium the next step of Public Announcement of the Initiation of Corporate Insolvency Resolution Process shall be carried out by the IRP immediately on appointment, as per the provisions of the Code.
- 16. That the Interim Resolution Professional shall perform the duties as assigned under Section 15 and Section 18 of the Code and inform the progress of the Resolution Process and the compliance of the directions of this Order within 30 days to this Bench. A liberty is granted to intimate even at an early date, if need be.
- 17. In view of the above, the Bench "Allows" the Company Petition No. 526 of 2021 u/s. 7 initiating CIRP against the Corporate Debtor i.e. M. S. Railtech Consultants Private Limited. The commencement of the Corporate Insolvency Resolution Process shall be effective from the date of the Order.
- 18. Ordered Accordingly.

sd/-

sd/-

ANURADHA SANJAY BHATIA Member (Technical)

SUCHITRA KANUPARTHI Member (Judicial)





### **Annexure - B Colly**

### FORM A

### PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

### FOR THE ATTENTION OF THE CREDITORS OF M S RAILTECH CONSULTANTS PRIVATE LIMITED

1.	RELEVANT PA	
2.	Date of incorporation of corporate debtor	M S Railtech Consultants Private Limited
3.	Authority under which corporate debtor	31.03.2009
0.54710	is incorporated / registered	Registrar of Companies- Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900PN2009PTC133726
5.	Address of the registered office and principal office (if any) of corporate debtor	B-12 Atharva Apt., Plot No. 57, Sector No. 1, P.C.N.T.D.A, Indrayani Nagar, Bhosari, Pune, Maharashtra - 411026
6.	Insolvency commencement date in respect of corporate debtor	19.04.2022 (Admission Order dated 19.04.2022 was received by/ made available to the IRP only on 27.06.2022)
7.	Estimated date of closure of insolvency resolution process	16.10.2022 (180 days from Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Pankaj Sham Joshi IP Registration No.: IBBI/IPA-002/IP-N00507/2017-18/11556
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Block 9, Sudarsan CHS, Mahant Road, Vile Parle (East), Mumbai 400 057, Maharashtra Email: pjoshi.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Block 9, Sudarsan CHS, Mahant Road, Vile Parle (East), Mumbai 400 057, Maharashtra Email: pjoshi.ip@gmail.com
11.	Last date for submission of claims	11.07.2022 (14 days from the date of receipt of the Admission Order & date of appointment of IRP which is 27.06.2022)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	Relevant Forms	Relevant Claims forms are available at: Weblink: www.ibbi.gov.in





IP Reg. No. IBBI/IPA-002/ IP-N00507/ 2017-2018/



Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of Corporate Insolvency Resolution Process of M S Railtech Consultants Private Limited by way of Admission Order dated 19.04.2022. The said order was received by/ made available to the Interim Resolution Professional (IRP) only on 27.06.2022, which is thus, the date of appointment of the IRP.

The creditors of M S Railtech Consultants Private Limited, are hereby called upon to submit their claims with proof on or before 11.07.2022 to the Interim Resolution Professional (IRP) at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 29.06.2022 Place: Mumbai Pankaj Sham Joshi Interim Resolution Professional of M S Railtech Consultants Private Limited IP No. IBBI/IPA-002/IP-N00507/2017-2018/11556







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### FORM A PUBLIC ANNOUNCEMENT

### FOR THE ATTENTION OF THE CREDITORS OF

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L. Equitable mortgage of residential cum commercial (Lund & Building) property Situated at Ward No. 2, CTS No.550 & CTS No.551, Situated at A/P Baramati, District-Pune-413102 Admeasuring area 630 Sq. Ft., Owned By Mc.

#### Form No. URC-2

Advertisement giving indices about regulatation under Part I of Chapter XX of the Act.

(Pursuant to section 374(a) of the companies Act. 2013 and rule 4(1) of the companies Act. 2013 and rule 4(1) of the companies (Authorised to England Rules. 2014)

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#### PUBLIC NOTICE

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### POSSESSION NOTICE (SECTION 13(4) (For Immovable Property)

### INF HOME FINANCE LIMITED Plut No. 2014, Survey No.331, By Home Finitus, 11th Place, Glasmood Halls, Lumber Scriber 122;00 Home Finituse Amenu, Break & BR (2014) 1287 (Sig & Babestook, Aller O lyderal bef Kinsakologo City, Radder, Herbard & St. 17, No. 2014 (Sig & Aller) Radder, Her

Ĺ	Co-Borrower, Guarantor and Loan Amount	Details of the Secured Asset	Hotica	in Rs.
	Bro. Mr. Panduranga Rao Joshi. BR No. 82 T Drangat Franchinger MB4 Forest	SCHEDLE OF The PROPERTY of the Price and any of the Same You's Read of Price To States and problems regression for the Same States of the Read of the Same States of	June 2022	Revit 66,079 (Rupous Eight Labins Son Schoolsen) Schoolsen) Schoolsen Son Son June 2022

DEMAND NOTICE

# DEMAND NOTICE [Uniter Section 13 [2] of the Securitazion & Reconstruction of Financial Assess and Enforcement of Security Interest Act 2002 [SARFAES] Act) read with Rule 3 (1) of the Security Interest Enforcement (Rules, 2002) [Uniterest Section 13 [2] of the Security Interest [Enforcement] Rules, 2002 [SARFAES] Act) read with Rule 3 (1) of the Security Interest [Enforcement] Rules, 2002 [SARFAES] Act) read with Rule 3 (1) of the Security Interest [SARFAES] Act (SARFAES] Act (SARFAES]

Sr.	Name & Address of Borrowers.		Date of Demand Notice
No.	Home Branchill can A/C No./ NPA Date	Particulars of Mortgage Property	Outstanding Amount as on Date
1.	Mr. Shivdeep Gurunath Mhatukade	All that trace and pascal or property	21.05.2022
I P. M.	(Borrowe) Mrs. Sandrlya Shividep Mhatukade (Co-borrowe) Fisal do IL vid Flier, Buckley No. C. Stay C. L. vannis Flazz 2. Set No. 181, A. Set I vid Flier, Buckley I structure Mrs. A. Set I vid Flier, Buckley I structure Horse Branch - Pirangua Mrc. Set H. Masgain A. C. No. 3181-2588-14 Sülvatig Mrs. Berlin H. Masgain A. C. No. 3181-2588-14 Sülvatig Mrs. Berlin H. Masgain Mrs. Mrs. Mrs. Mrs. Mrs. Mrs. Mrs. Mrs.	heading Pati No. 19, 4rd Floor, Balding, No. C. Wing CX, automating ama- obati 65-76-sq (mtn. 16, 900-sq. 1), in- the balding interest on "Kashak PlaZha 2", at Lame bearing Gat No. 65-1, and Gat No. 65-2, Meury Purray, Traina- district, Despit Purra, and bearing of the Second Second Second Second Second disease. In Americani 15, sele- disease 28-91, 28-13.	15.31.831- (Rupees Fifteen Laks Thirty One Thousand Eight Hundred and Thirty One only) as on 19.05.2022. Place Fasser massed coal strangek etc.
Ĕ,	Manesh Babanrao More (Borrower)	All that people and partial of property bearing first too by last Finor bushes	25.05.2022
1	Mrs Calvayant Mahesh More Condornouse Condornouse Fig. 16 arc Floor "Gulrishar Freedency" S. Na. 422/17, Weas Aga. Dutarous Kinale Totaka Hasel, Oskor Purer, 412/20 Home Branch, Dehuros 12/20 Home Branch, Dehuros Mark McCo. 3197344827 MC-SBIHOMELOAN NA Data 28,02,0022	seria se "CALIMONAR RESIDENCY".  Administration quarte user 2008 255 qc il.  10. 12.56 qc, entre delitare Le, entre entre 10.00 55 qc il. e 56.65 qc, more carece entre 1. Foundar y territoria del di Servici No.224.11. Soule Annea Carecente Turisco- tación (Delitar Plane, and water tre indes di Certonia Carecenter Boseria and Impartial as per Schedule di Agreement o sur index 0.10.2.01.	Rs. 8.07,446.00 (Rupens Eight Lakin Ninety Seven Thousand Four Hundred Forty Sia only] as on 24.05.2022 Pass Educations of cast charges at:

Shailesh Chavan MW0CAL 0002-N C Cath Period Inf Ventage Nat Way Rea Price Vision, MPCRoat May Page 400-80 Vision Way Page 400-80 Vision Nature

# काल : २०००६०३०६३ इंक्टिस्ट

#### Indian Overseas Bank

Indepur Branch 168rt, Janai Heights: Mahatama Phute Road Indapur - 413196. Tel: 02111-223188, Mail id: юb3059@iob.in

ther water

मणप्रम होम फायनान्स लि. ्यों सम्पन्न होने कारनान्स (ह) पूर्वी सम्पन्न होने कारनान्स ग्रा वि कारनान्स ग्रा विकास क्षेत्र कारनान्स ग्रा वि

शुध्वीपत्र सरफॅसी ॲक्ट, 2002 अन्ययं लिलाय विक्री सूचना (मुक्तन कारका क्रिकेशना)

are all anomalus rates and reds, Changas etc. I Brain of revious of a developing terms in second on a developing terms. The sorrer her loaned Stroneers - Caucentina - Mintigagors becamp listed to rightly the horizy given to the borowers and the Poulsi in proceed that the sometimes the obsergation and the terms below in exercise of powers calciumd to tracket under a solid Actinous with rule of the calciumdings and only an advanced to the three parts of the solid Actinous with the process with the solid proceedings of the terms of the process of the solid process and the process of the solid process and the process of the solid proce

Description of the Immovable Property

Date : 23/06/2022 Place : Indanus

This Property Has Been Taken Possession By Indian Overseus Bank Under The Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.



Satara Road Branch, Pune, Beng Nagar, Libraryang Fun Franch ID Lagrang Sans, than day be

### NOTICE TO BORROWER

(UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002

Dhysneshwar u saine (gorrower) Nace Sava Fernesia, Arkumbrob. PC: Ketsavale. Ta Porandrar Det Plane. Pm. 472000 Yashoda D Bathe (Borrower) Nace Batay Temple, At-Kombrodh. PC: Ketsavale. Ta Purandhar Det Plane. Pm. 472200

Re: Credit facilities with our Bank of Baroda, Satara Road, Pune branch

Nature & type of facility	(Rs. In lacs)	Rate of Interest	23.04.2027 (inc. of int. up to 23.04.2022) in Rs	Security agreement with brief description of securities
Housing Loan	10.50	5 15 a per parturn (REPC RATE 5 15% + Mark Up of , 2.95 + Risk Promuet 0.05	9.42.309.55	Eswable Vensage of Fig. to 701. 7th Flora Ballstrie No. 6.2 XRDIA ABODE. Survey No. 6be No. 340. Village – Jacobrat, To. Mayal. Dist. Pulan.

This indefending stated above lectures to the moverage and interest dure 2 charges debeted of hereacount are Rs. of 10.
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contain to sub-order its of the end under their securing memory Change of the large of the larg

Authorised Officer, Bank of Baroda

### OSBI

### स्टेट बॅंक ऑफ इंडिया नियः संगानी गेट, एम आय गेड, नवपुर, राजस्थान

ताबा सचना

ताला सूचना
(सिक्स्पृरिते व्रेटेस्ट (एनफोसीट) रूस्त, 2002 मधीन निवस 8(2) तुसार)
रवाली, मुख्यकार्वाचा है सर्व के अन्य दिवसी व्योक्षण अपूर्व वर्षों अक्षरेत्वाचा के स्वार्थक आविता है। अस्ति ।
रवाली, मुख्यकार्वाचा है सर्व के अस्ति दिवसी व्योक्षण अपूर्व वर्षों अक्षरेत्वाचा के स्वार्थक आविता आविता ।
रवाली १५०० के सिक्से प्रेर के अस्ति 2002 असीत सांचि काम्योक देखा स्वार्थक स्वार्थक एक अस्ति साथ अस्ति स्वार्थक स्वार्यक स्वार्थक स्वार्यक स्वार्थक स्वार्यक स्वार्यक स्वार्थक स्वार्यक स्वार्यक स्वार्यक स्वार्यक स्वार्यक स्वार्यक स्वार्यक स्

कानंतात्वे नाथ व पता आणि	मानमतेचे वर्गन आणि	सावा मुचनर पागको
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गतः कामा एक मेंड्यून प्रणातके ताकल पंछेचा कार्या। दिनाकः **2**9.06-2022 स्थानः साताग सर्वदर्शन कर अंद्रशमानीक अनुकेद १३ मतीन कर्कवरण (४) को वेशका के. स्वा/-, प्राधिकृत अधिकारी, स्टंट बँक ऑफ इंडिया

इंडिया ग्रीड ट्रेस्ट ( ''इंडिग्रीड'' )

इंडिया प्रीक्ष है प्रस्कृति "इंडिशीड")
(नींदणी क्र. आयएन / इन्बेंडायटी) / १६-१७ / ०००। हाग सिव्यूर्गिटल ऑड एक्सपेन सोई ऑफ इंडियकडे नींदणीकृत एक इन्स्रस्ट्रक्स इन्डेस्टर्सेट ट्रस्ट) व्यवसायाचे मुख्य दिकाण : युनिट नं. १०१, पतिला मकला, विंडतीं, निर्देश कोलेकल्याण, सीएसटी रोडलगत, विद्यानगर मार्ग, किलाना, सीताबुक्त (पु.), मूंबई-४०० ०९८, महाराष्ट्र, भाव अनुयालन अधिकारी : श्री. रथानीन पार्टील : टेलिं : ९१ ७०२८४ ९३८८५ इंसल : complianceofficer@indignd.co.in; वेबसाइट : www.indigrid.co.in

युनिट होल्डर्सच्या ५व्या वार्षिक सर्वसाधारण सभेची सूचना

जित सम्बन्धियोग अनुमार दिर्पारितिकार्ड निर्माणका आहेत.
ह नीह भवत की "एर्फाय" पूर्वमान या पार्विक अहावान २०२१-२२ www.indigid.coin या "डॉडिडॉड" का येक्साईटसर, स्टॉक्ट हर वेक्साईट्सर प्रमानेच अनुमारे www.bisindia.com वा वीदमाई लिप्टिटच्या येक्साइटस आणि www.misindia.com या निरानत का एक्सरक आणि इतिया निर्माटच्या येक्साइटसस्तुत उपस्थक आस्त्रण आहे. पुनिट्राहित्स हर्ष "डिडार्स" / "आपिएसए" या स्ट्रीण्यात कोणांच्याचे इस दा प्रकारीत या संक्रापित स्वाचार प्रमान आस्त्रण स्वाचार प्रकार "इस्त्राह्म" / "आपिएसए या स्ट्रीण्याचा स्वाचार स्वचार स्वचा

सेवा ""वेडाहि" ने "एवंप्रम" का मुम्पनेक्से नमूद केव्यानुस्य सर्व द्वारावार सर्व चुनिहर्तक्यांना स्वयं भारतन करण्यावस्ति विचेट ई-पोर्टेग मुग्निमंत्री (पिकेट ई-पोर्टेग) महत्त्व कनन देत आहे. "हाँद्वार्ड" याळांतिक "एकोप्य" (""द-पोर्टा") कालाप्यांत द-पोर्टेग सिस्टमकुए प्रस्तान सुपोर्भण तिवृद्ध करन देत आहे. पिकेट ई-पोर्टेग १ इंग्लेडिंग विविध्य अधित प्रक्रियेख "एलीएम" का मृश्यतिक काला केवि के हिंदी हैं केवित के

पुडं, २८ जून, २०२२

केम्पार विक Canara Bank प्राप्त सार्वा निवास शका और कोड २४९१) : तक आणि पहिता प्रक मारायण किरतीम, ए. के तोड, ताकीनाका, अंगेरी पूर्व, पूर्वर्-४००००२, ईवेल : ch2411@canarabank.com फोन : २२२-२४९९५७०, www.canarabank.com तावा नोटीस (संक्ष्मन १३(४) (फक स्थादर मात्मचेक्पीता)

नार की, केनस केंग्रेस आर्थिका अधिकारों, क्यां विकासीर प्रकार किन्म्यूट्टर आफ परावसीरेकार असेट्टर अंधर एप्योतमीर प्रीप्त मिण्युनियों ईटरस्ट अस्ट, १९०० (१९०५ सा अस्ट १४) (६ अंबर घाना वर दक्षा केन्यानुसार) चा सेन्स १४) (१२) व सिन्धुनियों ईटस्टर (एप्यानीट) मन्त्र २००२ वा सन्द र जनमान प्राप्त आर्थिकारीय वास्त्र करेना से सामीय प्राप्त कि प्रोप्त दि. १९/०५/२०२२ तेलों प्राप्त कार्यामी होते की, जाती स्थर प्राप्त नार्यिक सम्प्रकारी स्थान प्रा. सि. प्रांग दि. ३९/०९/२०२२ रोजी प्राणी मार्टीक व्यापानी होता की, जातनी स्टार पाणी मार्टीकीत बणुत करोजी खाता कर २७, १६, १६, २३, ४००/८४ (रुपयो साराणिक कोटी सरका करात प्राण प्राण सरका प्राण के वाल करात है। १८ एक्ट से साराणिक कोटी सरका अंतर परत कराति के विकास कराति है। उन्हें कराति है। उन्हें साराणिक वर्षण परत करात्र के प्राण कराति है। इस अपने परत कराति कर

स्थानक भारतमान्य ताम्राज्ञ । सर्व वारतमस्य भाग व हिरम, प्रेकेटरी असीन आणे फैटकी लगेव प्रकारी कांग्रि आणे के खेलांच्ये स्थानुस्य महास्थान, तट १९९६ घेटे. मार बी, सबस्यानों, तालुका शिस्प, पूर्ण, <mark>बागू सीमा : उत्तरेत</mark> : गं. उत्तर आपनेटत वार्या गालकीकी व्यक्ति जारी १८ न, १९९१, दक्षिणेया : लंभाउन रहेमा, पूर्वण : में आलीलनेक्स (डीटेंग) था. ति, डोटमा मानको तो समीन, परियमेसा : औ तानि स्टेन, १९९१

दिनांक : २३/०६/२०२२ स्थळ : मंबर

(मजकुरात लंकिपता असल्यास इंग्रजी मजकूर प्राह्म मानावा.)

ताबा नोटीस

(स्थावर मालमतेकरि (रुल ८(१))

नाहीर घोषणा जाहीर घोषणा जाहेत बदर्ग प स्वास्त्रको स्टब्स्ट स्टि

PUBLIC NOTICE

is to other other general public, that Bank of Baruda Sangei. Branch uls to accept the under montioned property standing or the name of the gint Brahelmand after Bhai Varidya and Dr. Geeting ald Abhiji Varidya a-arey lee a basi yieldi fa inty equested by them. Dr. Abhiji Bhailehundia

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in the limits of the Manicopa Corporation of Prince MRS, SC (1117A, STEM) ADV, & NGCCOCC (1117A) (Olice Oss.) Od. A Manigatimat Complex, S. Sw., 3 Final Phil No. 773, 1.12 Scheme No. 1, 1378 No. 99, Shikarasu Peth, Paine 411 (02) Contact on: 94220 (332) Mat Id. Switchia and Ashara gunal com

ाम रोत हम्मीन करणान्तरीय केरणान्तरी स्थानीत अपने प्राप्तिक क्षेत्र के अनुस्तर करण । अपने प्राप्तिक क्षेत्र के अपने प्राप्तिक क्षेत्र करण । अपने प्राप्तिक क्षेत्र करण अपने प्राप्तिक क्षेत्र करण । which shakes make one is shaked above to the control of the contro हरीय अन्देश प्रकार समामित व्यक्त बनार व्यक्त स्वाय ब्रह्मी प्रकार स्वयं ब्रह्मी ब्रह्मी स्वयं स्वयं क्रिके का समामित Section and Appendix to their analysis of the processing and the section of the s



इंडियन ओव्हरसीज बँक

इंदापुर शाक्षा : १६८/१, जनाई हार्दरम्, महात्मा कुले सेठ, इंदापुर-४१३९०८, कोन : ०२१९१-२२३९०८. इंमेश : iob3059@iob.in

पहला महिलायां विकास के प्रतिकृति है। प्रतिकृति के प्रति

दिनांक : २३/०६/२०२२ ऑपॅकृत ऑप्टेकरो ठिकाण इंदापूर (मजकूरत संदिष्यता अरुत्यास इंक्रजी मजकूर प्राह्म मानावा) इंडियन ऑप्टरसीज बॅक विषयुनिराजकोशन अँड रिकन्स्ट्रश्यन ऑफ फासनान्त्रियात ॲरीट्स ऑड एन्फोरॉमेंट ऑफ सिक्युनिटी इंटरेस्ट ॲंक्ट २००२ अंतरीत इंडियन ओव्हरसीज वैंकने सदर मालमतेचा ताजा पेताना आहे.

केनरा बैंक Canara Bank 🕸 ि चित्ताङ्केट Syndicate

अँसेट रिकर्ट्सी मेंनेजमेंट शाखा, पुणे : १२५९, देखन जिमस्ताना, रेणुका कॉम्प्लेक्स, २श मजला, जंगली महाराज रॉड, पुणे-४१९००४, फोन : ०२०-२५५९९०४७, २५५९१०३४ व २५५३२९६५, Email : eb5208@eanarabank.com

विव्युरिटापक्षेत्रमा ऑक वीकम्पट्रामा ऑफ काधमानियस ऑसेटस ॲप्ट एम्फोसॉस्ट ऑफ सिम्युरिटी इंटरेस्ट ऑस्ट २००२ आणि खासद पायण्यास्या सिम्युरिटी इंटरेस्ट (एन्फोसॉस्ट) रूतम, २००२ मधील रूस ८ (६) स्था असीनुसार स्थापने विजेतानीच्या संग्रीवासीता हुं-आंक्शन विक्री युपना

अ. क्र.	कर्जदार व जामीनदारांचे नाव	येणे रक्तम व लाब्याचा प्रकार	मालमंदीया तपशील आणि स्टब्स	राखीद किंमत	ब्रह्मणा रक्कम आणि द्रवाणा भरण्याची अंतिम तारीस	गाहित असत बोजा
मार् प्ल	राजवल, सुर्व वाढा, दांड, ता. दांड, वि. पुण आणि केमिकल ान्द्र, एम आम डो मी. कुरकुम, ला. दोड. जि. पुण आणि मे.	ए. १,५७,०१,६०६,०३ (स्वयं एवं बांटी सन्तापक साधा एक इसार जाला करू, आदि यहां और उपकार दि, ३५/१९/२०२२ रोजो अधिया स्वाप्तरक आहे। ये आपण साम्बाचा प्रकार : प्रतिकातमक साम्	फारती विसर्धन, परोर न, है न/२, बुरबून इक्टरिक्ट एरेसा, पूर राजगार सक्या बावाग पानव्यक्रीती बुरबून, सन्ध्रक्ष ध्वर्गस्कृतिकाल ले, बुरबूर्ण, ला दौर पूरा नगरेतकर <b>यह सीमा उत्तरेस</b> प्लाटन ईन्फ/न, <b>दक्षिणेस</b> ३० में सद पानकारीयो राजा, पूरेंस प्लाटन, है ५ पश्चिम प्लीटन है ५/२.	₹. ६९,२८,०००,००	रु. ६,९२,८००,०० दि. २६/०४/२७२२ रोजी ५.०० वा.	र्वेकला माहित गाही
	र्थं लॅब्रोटरीज् यांचे भागीदार श्री. प्रताप गुलाबसद पागळे. किशोर दत्तात्रय सुर्वे आणि श्री. मंगेश अक्तण साळुखे		काल उपन मोश है, केवले किती, कोट न उन्पोर, कुनके उक्टेन्स परित्र, कुनेन्सानपूर रेज्या राष्ट्रमा एक्टानी कुनुके, समस्यके सम्प्रमुक्तिका कि अवक कुनुका ता रोड, कुने काउट र	स. २२,५४,०००,००	स. २,२७,४००,०० दि. २६/०७/२०२२ शजी ५.०० वा.	र्व राज्य स्टाइट मार्ट
4/ 84	सुनित रामदास पाटीत (कार्यदार), रा. प्रसीट न, ४, साशी हर्टनरम, किन्नी मगर, विसेती विकास, पुत्र (महाराष्ट्र)- १७३३ आणि भी, रामदेश कार्यान साहस्य (आमीनदार), रा. ४ २, नाम वृत्या बंगतन, दिखी, पूर्ण (महाराष्ट्र) –४११५०१५	बार्च हुम्म अपने पेस्ट आणि पेस आप प्रकार पे १९४७ (२००२ को अपेशनामधील पा का अपन सम्बाधन प्रकार : प्रथम सामा	पण्डा मा उनाय भागमार्थ पात व विकास हा मानता, पाता मा सामाव्य तह हो। पून महन कर तत्वा दरेस वहंतन मानता मानता है। इस व्याव विकास हो है। यह अपने दर्शन मानता मानता है। यह विकास हो मानता है। यह पाता मानता मानता है। यह पाता मानता है। यह पाता मानता है। यह पाता मानता मानता है। यह पाता मानता मानता है। यह पाता मानता मानता मानता है। यह पाता मानता मानता है। यह पाता मानता मानता है। यह पाता मानता मानता मानता है। यह पाता मानता मानता मानता मानता है। यह पाता मानता मानता मानता मानता है। यह पाता मानता मान	च. २,६७,००,०००,⁴−	स. २४,४०,०००/ दि. २६/०३/२०२२ रोजी ५,०० मा	बेकाल १८३५ सह
ठाव	pt, डॉ. रूबी नित्यानंद ठाकुर, डॉ. जयंत देशपांडे आणि डॉ.	कारत हर्द्याम स्थाप जायरी बायर आया वस	मन्द्रभ २०४ वर महाना बाहरारण पत्तर म ४३१-४४६/५ स. र. १५५/४ रामः, तर्दरात्र न ५००/५ आदि ५००४ मारः स्टिम्बर्ग पत्त पत्तर मान्तिरम्भः र पत्तरम् मारः कुरुवादी राष्ट्रक स्टिम्बर्ग १० पुर-५४-४३, ग्युवादामाम सम्बर्ग ४२,१५ वी, मा	#,86,92,000/-	क. १४,८१,३०० / - दि: २६/०७/२०२२ रोजी ५.०० ख.	क्षीतन । महिल जाले
	ता जयंत देशपांडे, (कर्जदार/जामीनदार में, नित्कश्रप्दा ककेअर यांचे)	संस्थातीन प्रकार है। १९/०५/४०१२ राजी जीवा स्थानीन माना र प्रवार साम्प्राचा प्रकार : प्रत्यक्ष ताबा	पर्योतः १०५ । सा पत्राचा त्यानी इसमत्त्र का-सार एएकसिय समावादी हे . १४६८ ग. इ. स. १ ६ स्वीतः । स्वातःस प्रवीतस मारः अके प्रातीन पारण बाव, समावाद, बादाव्य, तालुका रकेते । पुरा-४ १४६५ । पद्मा हायकमा वेसपात १९० . १ दो औ	₩. ₩.₩.₩.₩.₩.	कः १२,४४,६००/ दिः २६/०७/२०२२ रोजी ५.०० गाः	क्षेत्रका अवस्थितम्
			प्रशासन् आणि मोनेमाने व प्रकृषिक विकासम् आणि सिक्स माजमान विकासक्य सर्वाधाकस्य कर और तमा १ ५८/४, तरिक्ष दोमानेस स्वरूप क्या करणावास समार, पुन-४,१५८०० केट स्थित	₹. 3,53,00,000/~	क. ३९,३०,०००/- वि. २६,०७/२०२२ रोजी ५,०० स	án-
वहार पार्थ	र्गलय फ्लॅंट नं. १, विष्णूप्रसाद बिल्डींग, ७८३/भी, कपला नेहरू इ. समोर, एरंडवर्ण, पुण-४१९००४ संचालक –सी. मोनाली	पेस छलीत फला (दि. ३५/०५/२०२६ रोजी: जडित	करित प्रणि विश्वीय में ही, (नय + ) मन्त्री मोदीपान, तर्र, (मी. सीनेती दीशाचन, पुणवान कर, मानित देव, त्यामी गर, पूर, करावन कर, या मी, (१९०५ वर्ष के पूर अर्थित वाकाम कामक तर्र (देव जुड़) में क्षेत्रमां कम्पूयान अंद्र कम्पूर्ण कर है। या श्रेष्ट वाकाम प्रमुख स्थला, पश्चिमा : विजय पुराल करित मानवर, <b>जलेता</b> : किलीन द्र <b>दिवचेता</b> : केवाद वीवदम अन्यविद्यत करिया संगाति वाले सम्बन्ध	₩. ₩.₩₩.00,000/~	ह. अप्त,प्रव,०००/- हि. २६/०७/२०२२ रोजी ५,०० ज.	महरणा महरणा भारपञ्चा
रसी. असि कार्य	अभित वसड, भी. गीविद्याल रामनिवास ब्रोह्स आणि जानीन्त्र । सी. मोनाती अमित वेपहे, भी. गोविंद्राल रामनिवास बांह्य, सी. अमित अशोक वेपहे आणि कॉचीर जानीन्त्रत्य में, गेलेंक्सी कन्द्रवशन अंग्रह कॉन्ट्रेक्ट्स प्रावाहेट तिनिटेड में, मिटलॉम एंटरप्रावजेल् प्रा. ति. गोधे	ताब्याचा प्रकार : प्रतिकारमक राजा	वीदानि कार जिप्पासना स्वीतगर्दक भग, स्थानीत अधिक विभागसमाथ कार मा ॥ कार स्थान ६३ रा की मी (८१६ वी हा) स्टीति । अरात (ची १) जोड़ा आतीना देशक अध्यक १९६४ में भी विभागना आतीन करनेतिक रेमकी लेतीना । १८३ में स्थानन कार म १९६८ जनने विकार विकार अभिभागताल हॉन्स्ट्रेट्ट सेट मीजारीला हुईचा विधायमार एप्यूटा । । होती, विकार ही की अधिक आता केन प्राचीन नाम , कुनु वीचा कुरेश अध्यक्त स्थान करने वा डॉकेंग भन प्रतिसेश : १०५८ हु स्वानकार्याच्या तेन प्रतिस एक्यनन करिन १९३ विकार १९६९ स्थान महत्त्वव्यक्तिक स्थान	क. ९,१५,२०,०००/-	स. १९,५२,०००/ - दि. २६/०७/२०२२ रोजी ५.०० वा.	वेशक भारति नात्
स्रो.	अरुणा प्रवीग खुंकड, स्त्रों. धृती प्रवीण खुंकड, (आताची स्त्रों.	क. २२२,१६,५६,१९९.६० (कार्य डॉमर्स डाडॉम क्रेस्ट्री कांचा उपन्य अपना इतक उन्नले अन्नल असी। क्रा आठ क्रा दि, १५/०५/२०२२ संजी केन्स्ट्राईक, एआर्ट्स	ा, व्यक्तिम ३-१, ४-१, ४-४४ ४६ - २०, १-४८ / ५, ४-४८ / २ वा संशासकार सम्, एमारकारी गर्ग विरम्भ मात्र कुरतार, राजुण वृद्धात्र, राजुण विरम्भ स्था कुरतार, राजुण वृद्धात्र, राजुण वृद्धात्य, राजुण वृद्धात्र, राजुण	\$6,99,00,000/-	के. ३,८४,५०,०००/- दि. २६/०७/२०२२ रोजी ५,०० वा.	दक्षण गण्ड
	प महानाष्ट्र बाकण ऑईल फिल्स् लि.	गारको मधिम्बानीन स्थात आधि आधार जरिक क्वार सदस्य मैंसीय वार्गस्य (क्वारे बेंक, विश्वस स्था, आसारी	२) अभिन्न न, १८५४/ १, ५ ६ पानाना, ना पहाराष्ट्र होत्राः, सी.ियान ५३, र निवार आहा रुपार, पतिवार वर, राजुवा होती, कुटै अगस्त ५६, भी वर्ग (प्रतिकारणक रुज्याओरार्गत)	9, 26,00,000/-	क. २२,४०,०००/ दि. २६/०७/२०२२ गोजी ५,०० गा.	40.00 40.00
	सामेद (एदंडण), यूपी-पर्यंत्रभ००४ संधानक न्यां, पीनांत व्यक्त और गी जीविक्सार रामनिकार व्यक्त आणि जामित्र संगति अभित वेचके, भी गोविंद्रसात रामनिकार व्यक्त आणि जामित्र संगति अभित वेचके अभित जामित्र रामनिकार पांच्य अभित कोचींट जामीनादार में, गाँविक्स रामनिकार ने प्रतास अंध्य कार्यंत्र अभित कोचींट जामीनादार में, गाँविक्स रामनिकार माति, जांचे याव अभी इंडराईगेज था, ति, जांचे याव अभी इंडराईगेज था, ति, जांचे याव अभी इंडराईगेज था, ति, जांचे संगति अभी इंडिया ति, व सहामाह सामका आईत पिल्ल है.	्रित् ऑन बनावा, यूनियन येक आहा होहेगा। स्रोच्याचा प्रकार : प्रतिकात्मका/ प्रस्तक्ष ताका	२) प्रतिकार १९४१/२, १७ १/३, ५ व घरता, तः पत्ताषु तरात, रो,तेवर ते, ६३, वधितर एक समर १तिवर १०, पुर्व सामका १३,,वर्त व सं (प्रतिकारकार सम्बादामांस)	年. 9,99,00,000/-	क. १४,१०,०००/- दि. २६/०४/२०२२ रोजी ५,०० स.	以 州 ニウ ・15章
	3/AP	the factor of the same of the	र ४ विंद <sup>कि</sup> न्त २३ एवडी विंद विंद अस्त्यास्त्रीय मुजनेत बिंद किन क्वीरेन, ननकेद, टीज, एकंदीकन, दनवालेका, विकासी, फेटीक क जन्मुसाकेद, ता. २८२ वि. मधाच बेंदे ( <mark>परिकासक तास्त्राजेकार</mark> त)	₹. ₹,00,00,000/-	स. २८,००,००८/ दि. २६/०७/२०२२ सेजी ५,०५ हा.	देकेशा स्टॉइन साहे
इंजि में, हि	तन इंडिटी-करीं कि (गाजदार), में क्षिपीड सिसरीक्ष लेखर्स के कि (तिक्वेड्डानगध्ये) (गृहालदार व आमीनदार), तथांड इंडिनिकरीन मा कि (गहाल्कोर व आमीनदार), श्री. इंसिन (जन्मीकडान आणि सी अमेरिका सिंग (जेगानिदास)	. १ १६ १६ १६८ १६ साम कार्ट स्ट्रामाणाट सम्बद्धार होत्री होत्रत अवसीत आणि के स्ट्रास्ट प्राप्त १५ १९ १५ स्ट्रास्ट साम्बद्धार आपता (दि. १५ १९ १९ १५ स्ट्रास्ट स्ट्रास्ट साम्बद्धार प्रकार प्रतिकात्मक तावा	म 'रिनोड विस्तीन(डॉप्टिन)स्त्री ३ मि. (विस्तीडाम भागीय, धारामानायीय र हाकल, सी. २ कमोदर राम सीरास ग्रेम स्थित, बनोदर विस्तानकल, प्राथमानीम तोड, कोडवा हुई, प्राप्त-१९०४ अपयान २०३८ गो. छ. बहु बीमा (चसरेस) प्राप्तमधीएम स. १.२५ दक्षितेस : स. म. २५७५, पूर्वेस १९७४ सम्बारम्य स्त्र, प्राप्तिकार १०० प्राप्तमान	4,cc.3c.000/-	कं. १८,८३,८००/- दि २६/०७/२०२२ रोजी ५.०० वा	बंधितर school सामि
सनद आदि	भियस गुकुळ मरदा क्रिजंदार/जामीनदार में) होरका	साम्प्रकार तर नेन्द्र करियाकीस आण पेन आसीत	पकरों क्यांन आप विष्कार प्लोट नं भी कर वेशीन, एमआइटेसी सोमगुर- अक्स्वकोर सेर, शानवूर-१९३००२ एड्स अक्सक १८७५ ही औ बहुतीमा नुर्वेत : प्रभागतीमी बेठ, परिचलत : स्पामगतीमी कॉट नं भी-१ फ्रांत सेन्द्र, करता : प्रभावकीमी मोगा, दक्षिलेत : एमआइती स्टोटन बीन्द्र	TSH.	१,५०,७०,७००/- १,५०,७०२२ रोजी ५,०० वा	केन्द्रण सर्वका संत्री
टेक्स	टाईल पारिशेखे)	र. १४ ०५/ दर शेजी स्थावरील खाना आणि तेजन तेज्याचा प्रकार : प्रतिकात्मक ताबा	पतंदन ही - ५५ वंपक्रेत पतन्त्र आणि परिवर्तन पमानवर्त्तमके, सात्रबहुर-अक्रालसप्ट सह, वाह्नपहुर-४०६००६	IP Reg.	र ४६ ०४,०००/ - दि २६/ ४५// ५५ भेजी ५.०० वा	कोत्स साहित नही
(गहा	दार आणि गहाणदार) में, ज्यान इंजिनिअस प्रा. ति णदार व आभीनदार), भी. आशिप मधुकर जन्म (बाह्मसदार व	ति व उत्तर स्टार्ट स्थानम् इतार चारण स्ट्राह् प्रार्ट प्रय विक पत्ना दि १५/०५/२०३३ सेवी अंदित राज्यीत राज्य व अवस्य	वेश्वरणे जागेन आणि झारल, फर्नट ने १९२२(मी), १९२६ (ची), १९३०, १९३९, १०३६/५वी, गीड गेम्ब्यल, लालुक्य राजस्थ, कि गराराष्ट्र, मेन-४२४४४९ व्यवस्थ ८०५१४९६ ची में इन्तर मेक्स्सी मधीन विविध वस्तु, में किस्सीन स्थितकोर्ध होता का हि। जांकर पा बहु सीमा उत्तरेसा १ मोठ में, १९, दक्षिणेस १ स्थार में ९ मो, पूर्वस १ स्ट.म., १९६८, पश्चिमस १ मार्ड में २, (मालमाम बैंकस्या प्रायक्ष सामान आहे.)	IB8I/IPA	-002/ t	देशका माहित नहरं
विच्या र	विस्तर अटी अधि सर्नोक्तिता कृष्या तेशना वेशमी वेदरनट्ट मध्य ने <b>(w</b> o	www.canarabank.com) कार राजस्थ्य करन देखान स	रते "इ-जनस्थल" किंक पातरी, किंक मुख्य प्रदेशक ए अप एम कारण, १२,५%, इसल प्रिम्मणाल, सहाम मकेन्न एम, २४ पळला, चारनी महाराज रूप, पुर-४९%	1155 2- 2-447710 a	Complete Contraction	17000

## INTERLOCUTORY APP. \_ /2022

## BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH AT MUMBAI

Company Petition No. IB/ 526/MB/2021

(Under Section 7 of Insolvency and Bankruptcy Code, 2016 read with Rule 4 of the Insolvency and Bankruptcy (Application to Adjudicating Authority)

Rules, 2016)

### In the matter of:

**Reliance Commercial Finance Limited** 

... Petitioner/

**Financial Creditor** 

V/s

M S Railtech Consultants Private Limited

... Respondent/

**Corporate Debtor** 

### AFFIDAVIT IN SUPPORT

I, Mr. Pankaj Sham Joshi, aged 51, an adult Indian and the Interim Resolution Professional of the Corporate Debtor abovenamed [IP No. IBBI/IPA-002/IP-N00507/2017-2018/11556], having my registered office at 9, Sudarsan CHS, Mahant Road, Vile Parle (East), Mumbai 400 057, Maharashtra, India, do hereby solemnly affirm and depose as under;

- I state that I am conversant with the facts and circumstances of the above Application and as such am competent to depose and am authorized for the same.
- 2. I have read the contents of the Application. I submit that the contents of the same are true and correct to the best of my knowledge and / or information based on the records and documents maintained by the Financial Creditor in the ordinary course of business. I repeat, reiterate and confirm what is stated in this said Application as if the same were specifically set out herein.

John.

3. I further say that the annexures are true copies of their respective originals.

Solemnly affirm at Mumbai this 18<sup>th</sup> day of July, 2022



Deponent



**SDS Advocates** 

Advocates for the Interim Resolution Professional

No.155, 15th floor, Maker Chambers -III,

Nariman Point, Mumbai 400 021

Maharashtra, India

Email: disha@sdsadvocates.com

Web: https://sdsadvocates.com

Ph: +91(0)22-35656191 (Ext. 108)

Mob: +91 9167688370





### CHALLAN MTR Form Number-6



GRN MH	1005148499202223L	BARCODE I			IIII Date	18/07/2022-17:1	6:17 <b>Fo</b>	rm ID		
Department	Inspector Genera	I Of Registration				Payer Detail	ls			
	Non-Judicial Stamps  Type of Payment General Stamps SoS Mumbai only			TAX ID / TA	N (If Any)					
Type of Pay	ment General Stan	nps 505 Mumbai on	ıly	PAN No.(If A	Applicable)					
Office Name	BOM2_JT SUB F	REGISTRA MUMBA	I CITY 2	Full Name		Reliance Commerc	ial Finar	nce Limi	ted	
Location	MUMBAI									
Year	2022-2023 One	Time		Flat/Block I	No.					
	Account Head Details Amount In Rs.			Premises/B	Building					
0030056201 General Stamps 100.00			Road/Stree	t						
			Area/Locali	ity						
				Town/City/District						
				PIN						
				Remarks (I	f Any)			•	,	
				List of Credi	tors of M/s	Railtech Consultant	s Private	Limited	i	
				Amount In	One Hun	dred Rupees Only				
Total			100.00	Words						
Payment De	etails S	TATE BANK OF INC	DIA		FC	R USE IN RECEIV	ING BA	NK		
	Cheq	ue-DD Details		Bank CIN	Ref. No.	00040572022071	842546	CPAB\	VIVOE0	
Cheque/DD	No.			Bank Date	RBI Date	18/07/2022-17:24	:17	Not Ve	rified with	h RBI
Name of Bar	nk			Bank-Branc	h	STATE BANK OF	INDIA			
Name of Bra	nch			Scroll No.,	Date	Not Verified with	Scroll			

Department ID : Mobile No. : 9167688370 NOTE:- This challan is valid for document to be registered in Sub Registrar office only. Not valid for unregistered document. सदर चलन केवळ दुय्यम निबंधक कार्यालयात नोदंणी करावयाच्या दस्तांसाठी लागु आहे . नोदंणी न करावयाच्या दस्तांसाठी सदर चलन लागु नाही .

#### **VERIFICATION**

I, Mr. Pankaj Sham Joshi, aged 51, an adult Indian and the Interim Resolution Professional of the Corporate Debtor abovenamed [IP No. IBBI/IPA-002/IP-N00507/2017-2018/11556], having my registered office at 9, Sudarsan CHS, Mahant Road, Vile Parle (East), Mumbai 400 057, Maharashtra, India, do hereby solemnly affirm and declare that what is stated in paragraph nos. 1 to 3 of this Affidavit is true to my own knowledge and no part of it is false and nothing material has been concealed therefrom.

Solemnly affirm at Mumbai this 18th day of July, 2022

BEFORE ME

Deponent

Identified by me,

**SDS Advocates** 

Advocates for the Interim Resolution Professional

No.155, 15th floor, Maker Chambers -III,

Nariman Point, Mumbai 400 021

Maharashtra, India

Email: disha@sdsadvocates.com

Web: https://sdsadvocates.com

Ph: +91(0)22-35656191 (Ext. 108)

Reg. No. 15219







# BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH AT MUMBAI Company Petition No. 526/MB/2021

In the matter of:

Reliance Commercial

Finance Limited

... Petitioner/

**Financial Creditor** 

V/s

M S Railtech Consultants

**Private Limited** 

... Respondent/

Corporate Debtor

### AFFIDAVIT IN SUPPORT

Dated this 18th day of July 2022

### **SDS** Advocates

Advocates for the Interim Resolution Professional

No.155, 15th floor, Maker Chambers -III,

Nariman Point, Mumbai 400 021

Maharashtra, India

Email: disha@sdsadvocates.com
Web: https://sdsadvocates.com

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Mob: +91 9167688370



### BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH AT MUMBAI

INTERIORUTORY AVE NO.

Company Petition No. IB/ 526/MB/2021

(Under Section 7 of Insolvency and Bankruptcy Code, 2016 read with Rule 4 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016)

### In the matter of:

Reliance Commercial Finance Limited

... Petitioner/

Financial Creditor

V/s

M S Railtech Consultants Private Limited

... Respondent/

**Corporate Debtor** 

To,
The Registrar,
National Company Law Tribunal,
Mumbai Bench, Mumbai.

### **VAKALATNAMA**

Sir/Madam,

I I, Mr. Pankaj Sham Joshi, aged \_\_\_\_\_\_\_, an adult Indian and the Interim Resolution Professional of the Corporate Debtor abovenamed [IP No. IBBI/IPA-002/IP-N00507/2017-2018/11556], having my registered office at 9, Sudarsan CHS, Mahant Road, Vile Parle (East), Mumbai 400 057, Maharashtra, India, do hereby nominate, constitute and appoint SDS Advocates, having its office at No.155, 15th floor, Maker Chambers -III, Nariman Point, Mumbai 400 021, Maharashtra, India, to act,



appear and plead on behalf of the Financial Creditor / Petitioner in the above captioned matter and in the matters pursuant hereto.

IN WITNESS WHEREOF we have set our hands to this writing at Mumbai.

Solemnly affirm at Mumbai this  $18^{th}$  day of July, 2022



Identified by me,

SDS ADVOCATES

Advocates for the Financial Creditor

No.155, 15th floor, Maker Chambers -III,

Nariman Point, Mumbai 400 021

Maharashtra, India

Email: sds@sdsadvocates.com,

disha@sdsadvocates.com

Ph: +91(0)22-35656191 (Ext. 108)

Enrollment No.: I5656



## BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH AT MUMBAI

INTERCOUTORY APP.

Company Petition No. 526/MB/2021

2022

(Under Section 7 of Insolvency and Bankruptcy Code, 2016)

In the matter of:

**Reliance Commercial** 

**Finance Limited** 

... Petitioner/

**Financial Creditor** 

V/s

M S Railtech Consultants

**Private Limited** 

... Respondent/

Corporate Debtor

List Of Creditors Of M S Railtech Consultants

Private Limited Filed Under Regulation 13(2)(D) Of

Insolvency And Bankruptcy Board Of India

(Insolvency Resolution Process For Corporate

Persons) Regulations, 2016

Dated this 18th day of July 2022

### SDS ADVOCATES

Advocates for the Interim Resolution Professional

No.155, 15th floor, Maker Chambers -III, Nariman Point, Mumbai 400 021 Maharashtra, India

Email: <a href="mailto:sds@sdsadvocates.com">sds@sdsadvocates.com</a>, <a href="mailto:disha@sdsadvocates.com">disha@sdsadvocates.com</a>

Ph: +91(0)22-35656191 (Ext. 108)

FANKRUI HASAN SHAIRH

GREATER MIMBAI

Exp. 30/10/2024